

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 329

IA-19/2024 IA-2652/2022

In

IB-422(ND)/2022

IN THE MATTER OF:

M.s/ State Bank of India

Vs

Siddharth Chaudhary

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1)

Order delivered on 22.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Avrojoyoti Chatterjee (Adv), Mr. Siddharth Dhingra (Adv),
Mr. Rajib S Roy (Adv), Ms. Jayasree Saha (Adv),
Mr. Zoheb Khan (Adv), Mr. Abhishek Mishra (Adv)
Mr. Abhishek Bose (Adv)

For the RP : Mr. Ashwani Sharma, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-19/2024:-

Learned Counsel appearing for the Resolution Professional has sought permission to publish the notice in two local newspapers (Delhi Edition) since, the service on the Personal Guarantor is not complete. The Resolution Professional is directed to do so and file proof and affidavit of service within two week. Objections, if any, shall be filed by the Personal Guarantor within one week after publication.

List the matter on **21.05.2024**.

IA-2652/2022:-

List on **21.05.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**